

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No.318 /252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2018**

Name of the Company: Naman Agrawal
(Mantra Devcon Pvt. Ltd.)
V/s.
Registrar of Companies, MP.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	JAY SURTI	PCS	APPELLANTS	Jay Surti
2.				

ORDER

PCS Mr. Jay Surti is present for the Appellant.

FM Representation received from the ROC.

FM Representation of the Income Tax Department is received, wherein, it is categorically stated that they have no objection for the restoration of the company subject to the fulfilment of all the condition as may be imposed by this bench and also subject to the filing of all the financial statement and annual returns of the proceeding.

The appellant further submitted that after restoration the appellant will close the company on filing of the statutory requirement to the ROC.

The order is reserved.

Manora
**MANORAMA KUMARI
MEMBER JUDICIAL**

H.P.
**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 27th day of August, 2018